

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 35475/2025

[Arising out of impugned final judgment and order dated 03-03-2025 in A482 No. 6741/2025 passed by the High Court of Judicature at Allahabad]

NOIDA POWER COMPANY LIMITED

Petitioner(s)

VERSUS

SANDEEP & ANR.

Respondent(s)

FOR ADMISSION , IA No. 186958/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS, IA No. 186956/2025 - EXEMPTION FROM FILING O.T., IA No. 186973/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP (Crl.) No(s). 11691/2025

FOR ADMISSION, IA No. 186940/2025 - EXEMPTION FROM FILING O.T., IA No. 186941/2025 - PERMISSION TO FILE ADDL.DOCS./FACTS/ANNEXURES

Date : 11-08-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA

HON'BLE MR. JUSTICE UJJAL BHUYAN

**For Petitioner(s) Mr. Anil Dutt, Adv.
Mr. Anupam Chaudhary, Adv.
Ms. Lavi Agarwal, Adv.
Mr. Vishal Gupta, AOR**

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Delay in re-filing the petition(s) is condoned.**
- 2. Issue notice, returnable in six weeks.**
- 3. In the meantime, further action pursuant to the order(s) dated 03.03.2025 (impugned in Diary No.35475/2025) and 11.03.2025 (impugned in SLP (Crl.)No.11691/2025), passed by the High Court of Judicature at Allahabad, shall remain stayed.**

**(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS**

**(SAPNA BANSAL)
COURT MASTER (NSH)**